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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 25/2015-2020
New Delhi, 13th September, 2021

Subject: Clarification on last date of import in continuation of Notification No. 20/2015-20 dated 24.08.2021.

S.O. (E): In exercise of powers conferred by Section 3 read with Section 5 of FT (D&R) Act, 1992 and paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the provision in Para 3 of Notification No. 20/2015-20 dated 24.08.2021 as under:-

The last date of import, 31.10.2021, as mentioned in Para 3 of Notification number 20 dated 24.8.2021, is amended to read as "Last date of shipment or Bill of Lading date (in case of permitted seaports) or Lorry Receipt date (in case of LCS Petrapole)" shall be 31.10.2021 or until further orders, whichever is earlier. Further, import consignments of these items with Bill of Lading/Lorry Receipt issued on or before 31st October, 2021 shall not be allowed by Customs beyond 31st January 2022.

Effect of the Notification: For imports under Notification 20/2015-20 dated 24.08.2021, the last date of shipment or date of issuance of the Bill of Lading or Lorry Receipt date is 31.10.2021. Import consignments of these items with Bill of Lading/Lorry Receipt issued on or before 31st October, 2021 shall not be allowed by Customs beyond 31st January 2022.

This issues with the approval of Minister of Commerce & Industry.

(Amit Yadav)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India